

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:2405

ANSWERED ON:10.03.2000

REHABILITATION OF CLOSED PUBLIC SECTOR UNDERTAKINGS EMPLOYEES

KAMBALAPADU E. KRISHNAMURTHY;VJAY KUMAR KHANDELWAL

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the employees of closed Public Sector Undertakings have been rehabilitated/being rehabilitated;
- (b) if so, the details thereof alongwith the number of employees rehabilitated, PSU-wise; and
- (c) if not, the action proposed to train surplus workers in different trades like electricians, plumbers, drivers, etc. for their proper placement?

Answer

MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

(DR. VALLABHBHAI KATHIRIA)

(a) to (c) : Closure of an industrial undertaking is made under the Industrial Dispute Act and there is no provision for rehabilitation under the Act. However, under the National Renewal Fund (NRF), assistance is being provided for training/retraining of workers rationalised from the organised sector including PSEs. According to the reports available, Employees Assistance Centres set up with NRF at different locations have covered 99,381 workers upto 31.1.2000; workers surveyed - 99,381; counseled - 59,483; retrained, 41,088; redeployed - 12,985.